

work of the Reading staff of both the Presses is similar, the question whether the pay scales of the Reading branch staff of JCB Letter Press should also be revised, is under consideration.

2. As in the case of recruitment rules, orders of the Ministry of Works, Housing and Rehabilitation regarding revision of scales of pay do not automatically apply to the staff of JCB Letter Press.

#### Meetings of D.P.C. for Central Information Service

10755. SHRI K. P. UNNI KRISHNAN:  
Will the Minister of INFORMATION

AND BROADCASTING be pleased to state:

(a) the number of occasions on which the Departmental Promotion Committee for the Central Information Service met since 1971;

(b) details of the decisions and whether they have been implemented or held in abeyance; and

(c) whether it is a fact that the Ministry had approached UPSC for seeking exemption for not convening regular Departmental Promotion Committee?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). A statement is laid on the Table of the House.

(c) No, Sir.

#### Statement

S. No.	Year	Grade to which DPC held	No. of officers recommended	No. of officers promoted	Remarks
1	2	3	4	5	6
1.	1971	Selection Grade	1	1	
2.	1974	Selection Grade	3	1	Only one officer promoted as there was only one vacancy.
3.	1971	SAG (SS)	3	2	One officer retired before the next vacancy arose.
4.	1973	SAG (SS)	2	2	
5.	1974	SAG (SS)	2	2	
6.	1977	SAG (SS)	5	..	The recommendations of the DPC was not implemented pending review. A fresh DPC as suggested by UPSC was subsequently held in 1978.
7.	1978	SAG (SS)	7	7	
8.	1971	SAG (JS)	4	4	
9.	1974	SAG (JS)	3	3	
10.	1977	SAG (JS)	9	9	
11.	1978	SAG (JS)	..	..	DPC met but did not recommend a panel as the seniority of officers were not finalised.

1	2	3	4	5	6
12	1972	JAG (SS)	4	3	One officer not promoted for want of vacancy.
13	1973	JAG (SS)	9	7	Two officers not promoted for want of vacancies.
14	1971 (Reviewed in 1972)	JAG (JS)	21	21	
15	1978	JAG	30	26	One officer refused promotion and three officers were already appointed to JAG as direct recruits.
16	1971 (Reviewed in 1971)	Grade-I	29	29	
17	1978	Grade-I	80	80	The DPC had empanelled all the eligible officers irrespective of the number of vacancies. As there were only 10 vacancies only 10 officers were promoted.
18	1972	Grade-II	54	10	
19	1978	Grade-II	58	44	Some of the vacancies reserved for SC/ST are to be dereserved with the concurrence of DP & AIR after which the remaining officers will be promoted.
20	1972 (Reviewed in 1972)	Grade-III	112	40	The DPC had empanelled all the eligible officers irrespective of the number of vacancies. As there were only 40 vacancies only 40 officers were promoted.
21	1978	Grade-III	323	323	

**Verdict of Supreme Court regarding its Powers to Grant Special Leave to Appeal**

10756. SHRI G. Y. KRISHNAN:  
SHRI K. MALLANNA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government have not accepted the Supreme Court's request to letter its powers to grant special leave to appeal from any judgment on any matter; and

(b) if so, the details regarding the arguments in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). It

appears that the reference is to the suggestion made by the Chief Justice of India recently at the All India Law Seminar held in Cochin that Special Leave Petition to the Supreme Court should lie only against decisions rendered by the High Court under Article 226 of the Constitution and that appropriate amendments should be made to Article 136 of the Constitution for the same. If so, the suggestion made by the Chief Justice cannot be treated as a proposal made by the Court to the Government and the question of Government accepting or not accepting the same does not arise.

Sometime in 1977, a proposal had also been received from the Court suggesting that Articles 136 and 145 of the Constitution should be amended so as to enable the Court to frame Rules